

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 844/TT/2025

Subject : Petition under Section 62 read with Sections 79(1)(c) and (d) of the Electricity Act, 2003, read with Regulation 15(1)(a) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, Regulation 27(1)(c)(i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code), Regulations 2023 and the applicable provisions of the Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations), 2024 for determination of transmission tariff from COD to 31.3.2029 for the Transmission System of Kallam Transmission Limited in the Western Region.

Petitioner : Kallam Transmission Limited (KTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Others

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, KTL
Shri Ashutosh K. Shrivastava, Advocate, KTL
Shri. Mohit Mansharamani, Advocate, KTL
Ms. Ananya Dutta, Advocate, KTL

Record of Proceedings

The matter was called for a virtual hearing.

2. The present Petition has been filed for the determination of transmission tariff concerning implementation of 1 No. 400 kV bay at Kallam PS for the interconnection of the RE project of Torrent Solar Power Private Limited from COD to 31.3.2029 under the Regulated Tariff Mechanism (RTM) project.
3. None appeared on behalf of the Respondents.
4. The learned counsel for the Petitioner submitted that none of the Respondents has filed any reply in the matter.



5. After the hearing, the Commission granted the Respondents one last opportunity to file their respective replies, if any, within one week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.

6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

